

GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF SCHOOL EDUCATION & LITERACY

LOK SABHA

UNSTARRED QUESTION NO. 1944
ANSWERED ON 19.12.2022

Commercialisation of Education in Private Schools

†1944. SHRI MAHABALI SINGH:

Will the Minister of Education be pleased to state:

- (a) whether the Government has taken any specific steps to check the high handedness and increasing commercialisation of education by private schools;
- (b) if so, the details thereof;
- (c) whether the Government is committed to provide admission to the children belonging to low income group families into reputed schools and if so, the steps taken by the Government to provide admission to such children; and
- (d) the action taken against the schools not adhering to the policy of the Government?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF EDUCATION
(SMT. ANNPURNA DEVI)

(a) and (b): Education is a subject in the Concurrent List of the Constitution and schools, other than those owned / funded by Central Government, are under the jurisdiction of the State Governments. Thus, the matter relating to high handedness and increasing commercialisation of education by private schools and its components in schools are regulated in terms of Rules and Instructions of the State Government concerned. It is for the respective State Government concerned to take necessary action against such schools which violate the Rules and Instructions of the State Government in the matter.

(c) and (d): The Right of Children to Free and Compulsory Education (RTE) Act, 2009, mandates the appropriate Government to provide free and compulsory elementary education to every child of the age 6 to 14 years in a neighbourhood school. Section 12(1)(c) of RTE Act, 2009 provides for admission of children belonging to weaker sections and disadvantaged

groups in the schools specified in sub-clauses (iii) and (iv) of clause (n) of section 2 in Class I (or below) to the extent of at least 25 percent of the strength of that class.

For implementation of Section 12(1)(c) of the RTE Act, the respective State and UT Government which is the appropriate government under the RTE Act, is required to notify the disadvantaged groups and weaker sections, notify per child cost and facilitate admissions in private un-aided schools as per the laid down procedure. Kendriya Vidyalayas under Central Government are following this provisions. The Ministry of Education has been advising States and UTs to ensure compliance with Section 12(i) (c) of RTE Act 2009. The respective State Government takes necessary action against the schools which do not adhere to this provision.

The Central Government is supporting States and UTs for re-imbusement of expenditure incurred towards payment made to private schools for admission of children under Section 12(1)(c) from 2014-15.
